

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE & INSURANCE)  
.....

NEW DELHI, the 14th July, 1971.

NOTIFICATION  
(INCOME-TAX)

No.218 (F.No.404/131/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri S.B. Saxena, who is a Gazetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said act.

2. This notification shall come into force on 26th July, 1971.



(S.K. Lall)

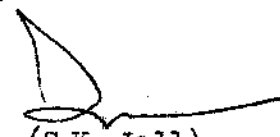
Deputy Secretary to the Government of India.

The Manager,  
Government of India Press,  
New Delhi.

No.218(F.No.404/131/71-ITCC):

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2. All Additional Commissioners of Income-tax.
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(S.K. Lall)

Deputy Secretary to the Government of India.

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No.CC/ITCC/153/62/RSP/71 - dt.30.7.1971.